

## 1 WP-26830-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA ON THE 17<sup>th</sup> OF JULY, 2025 WRIT PETITION No. 26830 of 2025 DR. OMPRAKASH KATARE

Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shr Avi Suryawanshi - Advocate for the petitioner.

Shri Mukesh Parwal, G.A. for State.

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## <u>ORDER</u>

Petitioner is aggrieved by the impugned action of the respondents whereby they are not extending the benefit of time pay scale to the petitioner in view of the circular dated 24.1.2008 issued by the State Govt. Department of Finance.

Considering the aforesaid submissions and grievance of the petitioner, this Court deems it expedient to dispose off the petition with liberty to the petitioner to file a detailed and comprehensive representation before the competent authority of the respondent within 15 days from today and if such a representation is submitted, the same shall be considered and decided by the competent authority in accordance with law within a period of 60 days from the date of filing of representation in the light of the circular dated 24.1.2008, by passing a reasoned and speaking order.

C.c. as per rules.

(VIJAY KUMAR SHUKLA) JUDGE